

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay Dubey

Rhythm Katyal

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 64- M/s Denimo Design Washing Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 15.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 622/2024

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA AND ORS.

...RESPONDENTS

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 64, M/S DENIMO DESIGN WASHING
PRIVATE LIMITED**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Denimo Design Washing Private Limited, Respondent No. 64, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 64 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.
3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all

applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 13.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance including possible freshwater dilution, and lower inlet BOD/COD values..
- 4.2. That it is submitted that all of the above issues were raised in the said Show Cause Notice, to which the answering respondent submitted a detailed and reasoned reply dated 08.02.2025. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6.

The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.

- 4.4. That the answering Respondent has only washing of garments not dyeing of Garments/Fabric/Yarn etc. and that there is various washes due to multiple process that the reduction can be in BOD/COD. That we confirm that there is no dilution at all in any stages.
- 4.5. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh water in PETP among various other allegations. It is submitted that mere reduction in BOD/COD cannot form the basis of dilution without corroborating evidence.
- 4.6. That it is submitted that the answering respondent maintains proper operational records and effluent data. The inference of dilution based solely on parameter reduction fails to appreciate the nature of the garment washing industry and does not account for the use of modern washing technologies, which are more water-efficient and result in lower pollutant load..
- 4.7. That the answering respondent has implemented several compliance mechanisms including operation of a dedicated PETP with capacity of 10 KLD and full-time maintenance of logbooks, flowmeters, and energy meters. The unit does not operate any bypass mechanism and discharges effluent only through the prescribed channel.
- 4.8. That the answering respondent holds valid Consent to Operate (Air and Water) and Hazardous Waste Authorization, valid up to 30.09.2028. The answering respondent has valid NOC from the Haryana Water Resources

Authority (HWRA) vide NOC no. HWRA/NOC/IND/R/2025/1347 for a period of 27/12/2024 to 27/12/2025.

- 4.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.10. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.11. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.12. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged

environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.

- 4.13. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 64- M/s Denimo Design Washing Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

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Mob.: 9888884445

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No. 622 of 2024

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Varun Gulati

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...Respondents

AFFIDAVIT

I, JOGINDER KUMAR S/O SHRI SULTAN SINGH, aged about 39 years R/o HOUSE NO.-6, NEAR STATE BANK OF PATIALA, POOTH KALAN, NITHANI, NORTH WEST DELHI, DELHI-110086, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 64, M/s Denimo Design Washing Pvt. Ltd., having its office at Plot No. 381, HSIIDC Phase-1, Barhi Industrial Area Sonipat, Haryana-131101 , in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



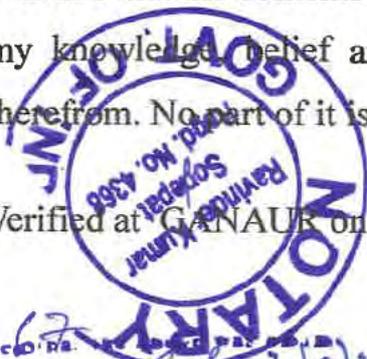

Authorized Signatory

DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANAUK on this 19th day of Feb, 2025.



Denimo Design Washing Pvt. Ltd.

[Signature]
Authorized Signatory

Declared before me at...
who is identified by...
who is personally known to me. Certified
further that the contents has been read &
explained to the deponent, who seems
perfect to understand the nature of the
nature of making there of

ATTESTED
[Signature]
20/2/25
NOTARY
Distt. Sonapat

DEPONENT

IN THE MATTER OF:

M/s Denimo Design Washing Pvt. Ltd. having a factory at Plot No 381, Phase I,
HSI IDC Industrial Estate, Barhi, Teh. Gannaur, Distt. Sonapat, Haryana.

INDEX

Sno.	Particulars
1.	<u>ANNEXURE A:</u> A copy of ETP inlet and outlet logbooks is attached.
2.	<u>ANNEXURE B:</u> A copy of raw material consumption records and process is attached.
3.	<u>ANNEXURE C:</u> A copy of the Consent to Operate from 01.10.2023 to 30.09.2028 issued by Haryana State Pollution Control Board on 17.07.2023 is attached.
4.	<u>ANNEXURE D</u> A copy of Permission Certificate from the Haryana Water Resources Authority (HWRA) for groundwater extraction, which remained valid until 26.12.2024 is attached.
5.	<u>ANNEXURE E:-</u> A copy of the renewal application no. HWRA\IND\2024\3062 Dated 9\12\2024 is Attached.

Denimo Design Washing Pvt. Ltd.


Authorised Signatory

1987



DENIMO DESIGN WASHING PVT. LTD.

Plot No. 381, HSIIDC Phase-1, Barhi Industrial Area, Sonipat, Haryana-131101

☎ 0130-2982381 ✉ info@denimodesign.com 🌐 www.denimodesign.com

Date: 06.02.2025

To,
Regional Officer
Haryana State Pollution Control Board,
Sonipat Region, Sonipat.

**Subject: REPLY TO THE SHOW CAUSE NOTICE DATED 02.01.2025
RECEIVED DATED 16.01.2025**

Respected Sir,

This is in reference to the Show Cause Notice (SCN) No. HSPCB/SR/2025/2687 dated 02.01.2025, issued to M/s Denimo Design Washing Pvt. Ltd., located at Plot No. 381, HSIIDC Industrial Area, Phase-I, Barhi, Sonipat, under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981.

The SCN raises specific allegations, which are addressed in detail as follows:

A. BACKGROUND OF THE COMPANY

- a. That M/s Denimo Design Washing Pvt. Ltd. is engaged in washing of garments, particularly denim, and operates in full compliance with environmental regulations prescribed by the Haryana State Pollution Control Board (HSPCB).

Denimo Design Washing Pvt. Ltd,

Authorised Signatory

- b. That our unit maintains a valid Consent to Operate (CTO) until 30.09.2028 and has consistently adhered to effluent discharge, water consumption, and pollution control requirements.
- c. That we have implemented **an advanced Effluent Treatment Plant (ETP)**, including:
 - Primary treatment for removal of solids and color impurities.
 - Multiple washing cycles (4-5 washes per process), which result in variations in outlet parameters.
 - Installation of flow meters on the ETP inlet and outlet, as well as an online flow meter on the borewell.

B. ALLEGATIONS REGARDING NON-COMPLIANCE WITH DISCHARGE NORMS

I. REPLY TO PARA 1 – EFFLUENT CHARACTERISTICS & COMPLIANCE WITH DISCHARGE NORMS

- a. That the effluent parameters recorded at the PETP inlet and outlet reflect the natural efficiency of the treatment process, and do not indicate dilution.
- b. That our Effluent Treatment Plant (ETP) is fully functional and operates as per standard treatment procedures, ensuring proper reduction in BOD, COD, TSS, and TDS levels through:

Denimo Design Washing Pvt. Ltd.


Authorised Signatory

- Multi-stage treatment including primary, secondary, and filtration processes.
 - Settling and separation techniques that naturally remove contaminants before final discharge.
 - Efficient aeration, flocculation, and sedimentation mechanisms, which aid in organic pollutant breakdown.
- c. That the reduction in BOD (74%), COD (66%), and TDS (29.72%) is an expected outcome of an optimized process and does not imply the presence of dilution with fresh water.
- d. That the SCN does not specify whether the sampling process adhered to prescribed norms, including split-sampling and in-presence verification, as required under the Environment (Protection) Rules, 1986.
- e. That in the absence of a clearly documented sampling procedure, the allegation of dilution remains assumption-based rather than evidence-based.
- f. That we are willing to provide further technical explanations and submit to a re-inspection to verify the compliance of our effluent parameters.
- g. That copies of the ETP inlet and outlet logbooks are attached as **Annexure A.**

A handwritten signature in blue ink, appearing to read 'Jummary', with a long horizontal stroke extending to the right.

II. **REPLY TO PARA 2 – INLET BOD LEVEL & ASSUMED DILUTION AT PETP INLET**

- a. That the inlet BOD level observed is a direct function of the type of washing processes involved, and comparisons to a standard range (700-1000 mg/l) do not apply universally to all industries.
- b. That our facility undergoes different washing stages, with multiple rinse cycles, leading to variable inlet characteristics. These natural variations cannot be considered evidence of dilution.
- c. That no bypass line or dilution mechanism exists in our plant, and we are willing to undergo a joint verification process to confirm this.
- d. That raw material consumption records and process details are annexed as **Annexure B**

III. **REPLY TO PARA 3 – ALLEGATION OF DILUTION BASED ON BOD, COD, AND TDS REDUCTION PERCENTAGES**

- a. That the percentage reduction in BOD (74%), COD (66%), and TDS (29.72%) observed between the PETP inlet and outlet does not imply dilution, but rather reflects the efficiency of the installed treatment system.
- b. That our unit follows a multi-stage washing and treatment process, which naturally leads to progressive reductions in BOD and COD values through:

Denimo Design Washing Pvt. Ltd.


Authorised Signatory

- Multiple rinse cycles (4-5 per garment), reducing organic and inorganic pollutant loads.
 - Settling and filtration stages, which reduce TDS and COD levels effectively.
- c. That the conclusion of dilution is incorrect as it assumes that no treatment process can achieve this level of reduction naturally. However, our treatment system is scientifically designed to attain such efficiencies without requiring dilution.
- d. That no provision for dilution exists at any stage of PETP operations, and we are open to a re-inspection by the authorities to verify the same.
- e. That the sampling methodology and analysis parameters have not been shared, making the inference of dilution questionable.
- f. That we request access to the full laboratory reports, including testing conditions and sampling methodologies, to ensure that standard regulatory procedures were followed in arriving at the given analysis

C. **RESPONSE TO RECOMMENDATIONS MENTIONED IN THE SHOW CAUSE NOTICE**

I. **Unit shall dismantle the provision of dilution**

- a. That our unit categorically denies the presence of any dilution mechanism in the treatment process.



- b. That during the inspection conducted by the team, no *physical* evidence of dilution or bypass system was identified, making this recommendation based on assumption rather than verifiable findings.
- c. That our Effluent Treatment Plant (ETP) functions efficiently through proper mechanical treatment processes, and the reduction in BOD and COD levels is due to effective treatment mechanisms, not dilution.
- d. That our treatment efficiency is a result of optimized operational controls and not dilution, as already explained in our replies to the non-compliance observations.

D. CTO APPROVAL CONTRADICTS ALLEGATIONS OF NON-COMPLIANCE

- a. That Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, states that a Consent to Operate (CTO) cannot be granted to a non-compliant unit.
- b. That our unit's CTO was renewed and remains valid until 30.09.2028, -confirming that our facility was found compliant at the time of renewal. A copy of the Consent to Operate from 01.10.2023 to 30.09.2028 issued by Haryana State Pollution Control Board on 17.07.2023 is annexed herewith as **Annexure C.**
- c. That if non-compliance existed, as alleged, the CTO should not have been renewed, rendering the SCN legally contradictory and untenable.

Denimo Design Wash Pvt. Ltd.


Authorised Signatory

E. **PERMISSION CERTIFICATES FOR GROUNDWATER EXTRACTION FROM HWRA CONFIRM REGULATORY COMPLIANCE**

- a. That our unit holds a valid Permission Certificate from the Haryana Water Resources Authority (HWRA) for groundwater extraction, which remained valid until 26.12.2024. A copy of the Permission Certificate from HWRA is annexed herewith as **Annexure D.** Additionally, the renewal application has been duly submitted under **Application No. HWRA/IND/R/2024/3062**, dated **09.12.2024**. A copy of the renewal application is annexed herewith as **Annexure E.**
- b. That groundwater extraction is regulated and legally approved, and any allegations regarding unauthorized water use are unfounded.

F. **ABSENCE OF PROPER SAMPLING PROTOCOLS**

- a. That the sampling and testing data cited in the Notice are disputed on the following legal and procedural grounds:
- i. The test results indicating high TDS levels are scientifically implausible, given our operational and treatment processes.
- ii. The Environment (Protection) Act, 1986, mandates that sampling procedures be transparent and that industries be provided with test reports. In this case, no accredited laboratory reports have been shared with us, thereby denying us the opportunity to verify the accuracy of the findings.



- iii. The sampling method and equipment used have not been disclosed, making it impossible for us to assess whether the procedure adhered to prescribed regulatory standards.
- b. That in light of these lapses, we request an independent third-party verification to confirm the accuracy of the alleged findings.

G. WATER CONSUMPTION DATA DOES NOT REFLECT USAGE OF FRESHWATER FOR DILUTION

- a. That a thorough review of our logbooks and recorded water consumption data confirms that our unit has consistently operated within the prescribed freshwater consumption limits.
- b. That the allegation that extra freshwater was added to effluent is based on assumption rather than verified data. Since our total freshwater usage remains within approved limits, the possibility of dilution simply does not arise.
- c. That dilution, by its nature, requires an excess influx of fresh water, which is not reflected in our operational records. Our Effluent Treatment Plant (ETP) functions efficiently through advanced treatment processes rather than any form of dilution.
- d. That in light of this, we request a reconsideration of this observation as it does not accurately reflect the operational reality of our facility.

H. PROCEDURAL DEFECTS IN THE SHOW CAUSE NOTICE

Denimo Design, Vietnam Pvt. Ltd.



Authorised Signatory

- a. **Lack of Jurisdictional Clarity:** The SCN fails to specify the precise statutory violations, rendering it vague and legally untenable.
- b. **Violation of Natural Justice:** No supporting scientific reports or detailed evidence have been furnished, violating Audi Alteram Partem (Right to be Heard).
- c. **Delay in Issuance of SCN:** The inspection was conducted in August 2024, but the SCN was issued in January 2025, affecting its credibility and validity.
- d. **Disproportionate Action Proposed:** The SCN threatens closure and prosecution for minor or rectifiable deviations, which is contrary to the principle of proportionality.

I. ADVERSE SOCIO-ECONOMIC IMPACT OF ANY COERCIVE ACTION

- a. That the closure of our unit would result in the displacement of numerous employees, many of whom are the sole earners for their families.
- b. That any restrictive action would severely impact production, contractual obligations, and financial sustainability, affecting local suppliers and vendors.

Benjio Design Washing Pvt. Ltd.


Authorised Signatory

- c. That vendors, suppliers, and ancillary businesses reliant on our operations would suffer significant financial losses, disrupting the local economy.
- d. That the principle of proportionality must be considered before any regulatory action is taken.

J. OUR REQUEST & LEGAL POSITION

In view of the above, we respectfully request:

- a. Withdrawal of the Show Cause Notice, as it lacks substantive and procedural validity.
- b. Consideration of our compliance efforts, including CTO approval, groundwater extraction approval, responsible sludge management, and third-party verification of effluent treatment.
- c. A fair and independent re-inspection to verify our technical compliance.
- d. An independent third-party verification of our effluent treatment process.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of this matter.

Denimo Design Washing Pvt. Ltd.

Authorised Signatory

Thanking you,

Yours sincerely, *[Signature]* Pvt. Ltd.

Authorized Signatory

M/s Denimo Design Washing Pvt Ltd

Plot No. 381 Phase-1, HSIIDC,
Industrial Estate, Barhi, Sonipat

ANNEXURE - A+B

LOG BOOK OF SEWERGE \ EFFLUENT TREATMENT PLANT

MOBILE

Name And Address of unit:- Denimo Design Washing Pvt Ltd , Plot No:- 881 MSIDC Barhi Industrial Area, Barhi Phase-1

MONTH: NOVEMBER-2024

DATE	INLET PUMP		INLET METER READING		CHEMICAL CONSOCTION			FLOW METER	PH TREATED METER RED	SLUDGE IN KG	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME CAUSTIC SODA IN KG	ALAM IN KG	POLY				ON	OFF		
01-11-2024														
02-11-2024														
03-11-2024														
04-11-2024	10:16	04:47	7106.796	7112.744										
05-11-2024	09:41	04:15	7112.744	7120.705	1.784 KG	2.379 KG	59 GM	118523	124471	2	24428	24464		
06-11-2024	09:26	04:38	7120.705	7128.218	2.388 KG	3.184 KG	80 GM	124471	132432	3	24464	24511		
07-11-2024	09:55	05:16	7128.218	7136.171	2.254 KG	3.005 KG	75 GM	132432	139945	2	24511	24557		
08-11-2024	09:38	04:25	7136.171	7143.238	2.386 KG	3.181 KG	80 GM	139945	147898	2	24557	24604		
09-11-2024	09:13	05:23	7143.238	7151.835	2.120 KG	2.827 KG	71 GM	147898	154965	2	24604	24647		
10-11-2024					2.579 KG	3.439 KG	GM	154965	163562	3	24647	24698		
11-11-2024	09:26	04:47	7151.835	7159.308	2.242 KG	2.989 KG	75 GM	163562	171038	3	24698	24743		
12-11-2024	09:17	04:15	7159.308	7167.142	2.350 KG	3.134 KG	78 GM	171038	178872	2	24743	24790		
13-11-2024	09:26	04:22	7167.142	7175.684	2.563 KG	3.417 KG	85 GM	178872	187414	2	24790	24841		
14-11-2024	09:37	04:38	7175.684	7183.186	2.251 KG	3.001 KG	75 GM	187414	194916	3	24841	24886		
15-11-2024	09:57	04:40	7183.186	7191.134	2.384 KG	3.179 KG	79 GM	194916	202864	2	24886	24934		
16-11-2024	09:24	04:25	7191.134	7197.293	1.848 KG	2.464 KG	62 GM	202864	209023	3	24934	24971		
17-11-2024														
18-11-2024	09:36	04:56	7197.293	7205.180	2.366 KG	3.155 KG	79 GM	209023	216910	2	24971	25018		
19-11-2024	09:48	04:48	7205.180	7210.533	1.606 KG	2.141 KG	54 GM	216910	222263	3	25018	25050		
20-11-2024	09:34	05:05	7210.533	7217.723	2.157 KG	2.876 KG	72 GM	222263	229453	2	25050	25094		
21-11-2024	09:22	05:10	7217.723	7226.895	2.752 KG	3.669 KG	92 GM	229453	230370	3	25094	25099		
22-11-2024	09:27	04:49	7226.895	7232.894	1.800 KG	2.400 KG	60 GM	230370	236369	2	25099	25135		
23-11-2024	09:41	05:01	7232.894	7240.564	2.301 KG	3.068 KG	77 GM	236369	244039	3	25135	25181		
24-11-2024														
25-11-2024	09:26	04:47	7240.564	7248.105	2.262 KG	3.016 KG	75 GM	244039	251580	2	25181	25226		
26-11-2024	09:17	04:15	7248.105	7256.995	2.667 KG	3.556 KG	89 GM	251580	260470	2	25226	25280		
27-11-2024	09:26	04:22	7256.995	7265.149	2.446 KG	3.262 KG	82 GM	260470	268624	2	25280	25329		
28-11-2024	09:37	04:38	7265.149	7273.143	2.398 KG	3.198 KG	80 GM	268624	276618	3	25329	25377		
29-11-2024	09:57	04:40	7273.143	7282.190	2.714 KG	3.619 KG	90 GM	276618	285665	2	25377	25431		
30-11-2024	09:24	04:25	7282.190	7289.370	2.154 KG	2.872 KG	72 GM	285665	292845	3	25431	25474		

Stall
ETP OPERATER

AUTH.SIGNATORY

ANNEXURE A+B

LOG BOOK OF SEWERGE \ EFFLUENT TREATMENT PLANT

MOBILE-

Name And Address of unit:- Denimo Design Washing Pvt Ltd , Plot No:- 381 HSIIDC Barhi Industrial Area, Barhi Phase-1

Month:- DEC-2024

DATE	INLET PUMP		INLET METER READING		CHEMICAL CONSOCTION			FLOW METER	PH.TREATED METER.RED	SLUDGE IN KG	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME CAUSTIC SODA IN KG	ALAM IN KG	POLY				ON	OFF		
01-12-2024														
02-12-2024	09:05	04:29	7289.370	7296.280	2.073 KG	2.784 KG	69 GM	292845	299755	2	25474	25515		
03-12-2024	09:49	05:47	7296.280	7304.316	2.411 KG	3.214 KG	80 GM	299755	307791	3	25515	25564		
04-12-2024	10:22	05:10	7304.316	7310.503	1.856 KG	2.475 KG	62 GM	307791	313978	4	25564	25601		
05-12-2024	09:16	04:58	7310.503	7320.669	3.050 KG	4.066 KG	102 GM	313978	324144	2	25601	25662		
06-12-2024	09:27	04:54	7320.669	7329.162	2.548 KG	3.397 KG	85 GM	324144	332637	2	25662	25713		
07-12-2024			7329.162	7337.024	2.359 KG	3.145 KG	79 GM	332637	340499	2	25713	25760		
08-12-2024														
09-12-2024	09:32	04:27	7337.024	7345.111	2.426 KG	3.235 KG	81 GM	340499	348586	3	25760	25808		
10-12-2024	09:14	04:40	7345.111	7354.189	2.722 KG	3.629 KG	91 GM	348586	357658	2	25808	25863		
11-12-2024	09:27	04:28	7354.183	7363.793	2.883 KG	3.844 KG	96 GM	357658	367268	2	25863	25921		
12-12-2024	09:17	05:25	7363.793	7368.604	0.843 KG	1.124 KG	28 GM	367268	370079	3	25921	25937		
13-12-2024	09:23	04:59	7368.604	7374.568	2.989 KG	3.186 KG	80 GM	370079	378043	3	25937	25985		
14-12-2024	09:38	05:12	7374.568	7381.040	1.942 KG	2.589 KG	65 GM	378043	384515	2	25985	26024		
15-12-2024														
16-12-2024	09:13	04:28	7381.040	7389.413	2.512 KG	3.349 KG	84 GM	384515	392888	3	26024	26074		
17-12-2024	09:41	04:32	7389.413	7396.721	2.192 KG	2.923 KG	73 GM	392888	400196	4	26074	26118		
18-12-2024	09:26	04:58	7396.721	7404.043	2.197 KG	2.929 KG	73 GM	400196	407518	2	26118	26162		
19-12-2024	09:55	05:16	7404.043	7410.661	1.985 KG	2.647 KG	66 GM	407518	414136	3	26162	26202		
20-12-2024	09:38	04:25	7410.661	7418.852	2.457 KG	3.276 KG	82 GM	414136	422327	2	26202	26251		
21-12-2024	09:13	05:23	7418.852	7426.928	2.423 KG	3.230 KG	81 GM	422327	430403		26251	26299		
22-12-2024														
23-12-2024														
24-12-2024	09:43	05:05	7426.928	7433.609	2.004 KG	2.672 KG	67 GM	430403	437084	3	26299	26339		
25-12-2024	09:24	04:25	7433.609	7439.097	1.646 KG	2.195 KG	55 GM	437084	442572	2	26339	26372		
26-12-2024	09:33	04:37	7439.097	7446.996	2.370 KG	3.160 KG	79 GM	442572	450471		26372	26420		
27-12-2024														
28-12-2024														
29-12-2024														
30-12-2024	09:49	04:26	7446.996	7452.305	1.593 KG	2.124 KG	53 GM	450471	455780	3	26420	26452		
31-12-2024	09:11	04:25	7452.305	7458.792	1.946 KG	2.595 KG	65 GM	455780	462267	2	26452	26491		

[Signature]
E.P. OPERATER

AUTH. SIGNATORY

ANNEXURE-A+B

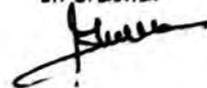
MOBILE

LOG BOOK OF SEWERGE EFFLUENT TREATMENT PLANT
 Name And Address of unit:- Danimo Design Washing Pvt Ltd , Plot No:- 381 HSIIDC Barhi Industrial Area, Barhi Phase-I

Month: JAN-2025

DATE	INLET PUMP		INLET METER READING		CHEMICAL CONSOPTION			FLOW METER	METER RED	PH TREATED	SLUDGE IN KG	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME/CAUSTIC SODA IN KG	ALAM IN KG	POLY					ON	OFF		
01-01-2025	09:32	04:48	7458.792	7465.921	2.139 KG	2.852 KG	71 GM	467267	469396	2	26491	26534			
02-01-2025	09:47	04:56	7465.921	7476.216	3.089 KG	4.118 KG	71 GM	469396	479691	3	26534	26596			
03-01-2025	09:21	04:50	7476.216	7486.487	3.081 KG	4.108 KG	103 GM	479691	489962	2	26596	26657			
04-01-2025	09:36	05:05	7486.487	7492.806	1.896 KG	2.528 KG	103 GM	489962	496281	2	26657	26695			
05-01-2025															
06-01-2025	09:24	04:25	7492.806	7500.118	2.194 KG	2.925 KG	73 GM	496281	503593	3	26695	26739			
07-01-2025	09:23	04:26	7500.118	7505.373	1.577 KG	2.102 KG	73 GM	503593	508848	2	26739	26770			
08-01-2025	09:16	04:32	7505.373	7516.202	3.249 KG	4.332 KG	53 GM	508848	519677	2	26770	26835			
09-01-2025	09:24	05:05	7516.202	7523.185	2.095 KG	2.793 KG	108 GM	519677	526660	3	26835	26877			
10-01-2025	09:49	05:23	7523.185	7531.247	2.419 KG	3.225 KG	70 GM	526660	534722	2	26877	26926			
11-01-2025	09:51	04:09	7531.247	7534.703	1.037 KG	1.982 KG	81 GM	534722	538178	3	26926	26946			
12-01-2025															
13-01-2025	09:27	04:43	7534.703	7542.985	2.485 KG	3.313 KG	83 GM	538178	546460	2	26946	26996			
14-01-2025	09:16	04:40	7542.985	7548.895	1.773 KG	2.864 KG	83 GM	546460	552370	2	26996	27032			
15-01-2025	09:12	04:24	7548.895	7554.481	1.661 KG	2.214 KG	59 GM	552370	557906	2	27032	27065			
16-01-2025	09:16	04:48	7554.481	7563.052	2.586 KG	3.448 KG	55 GM	557906	566527	3	27065	27117			
17-01-2025	09:08	03:17	7563.052	7570.475	2.327 KG	2.869 KG	88 GM	566527	573950	3	27117	27161			
18-01-2025	09:00	04:36	7570.475	7577.019	1.963 KG	2.618 KG	74 GM	573950	580494		27161	27200			
19-01-2025															
20-01-2025	09:23	04:33	7577.019	7584.914	2.369 KG	3.158	79 GM	580494	588389	2	27200	27246			
21-01-2025	10:20	05:12	7584.914	7592.605	2.307 KG	3.076	77 GM	588389	596080	3	27246	27291			
22-01-2025	09:10	04:26	7592.605	7598.821	1.865 KG	2.488	62 GM	596080	602296	2	27291	27328			
23-01-2025	10:02	05:12	7598.821	7604.585	1.729 KG	2.306	58 GM	602296	608060	2	27328	27362			
24-01-2025	09:49	04:40	7604.585	7611.823	2.171 KG	2.893	72 GM	608060	615298	3	27362	27403			
25-01-2025	09:30	04:25	7611.823	7619.222	2.220 KG	2.960	74 GM	615298	622697	2	27403	27445			
26-01-2025															
27-01-2025	09:23	04:33	7619.222	7625.739	1.955 KG	2.607	65 GM	622697	629214	2	27445	27488			
28-01-2025	09:12	04:24	7625.739	7631.664	1.778 KG	2.370	59 GM	629214	635139	3	27488	27521			
29-01-2025	09:16	04:48	7631.664	7640.536	2.862 KG	3.548	89 GM	635139	644011	2	27521	27565			
30-01-2025	09:08	05:17	7640.536	7648.565	2.409 KG	3.212	80 GM	644011	652040	2	27565	27610			
31-01-2025	09:00	04:36	7648.565	7656.151	2.276 KG	3.034	76 GM	652040	659626	3	27610	27651			

ETP OPERATER



AUTH. SIGNATORY

ANNEXURE - C


HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101723SONCTO7786648

Dated:17/07/2023

To.

M/s :Denimo Design Washing Private Limited
Plot No.381, Phase-1, Barhi, Sonipat

Subject: Grant of consent to operate to M/s Denimo Design Washing Private Limited.

Please refer to your application no. 7786648 received on dated 2023-06-21 in regional office Sonipat. With reference to your above application for consent to operate, M/s Denimo Design Washing Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	246.11
Total Land Area(Sq. meter)	1012.5
Total Builtup Area(Sq. meter)	1200.0
Quantity of effluent	
1. Trade	10.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.0-9.0
5. O&G	10 mg/l
6. Amonical Nitrogen	50 mg/l
7. Sulphide	1 mg/l

- equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
 7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
 8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
 9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
 10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will obtain prior permission for operation of boiler, if operating in future.
2. Unit will run ETP regularly and effectively & maintained log books properly.
3. Unit will keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules.
4. Unit will provide inter locking arrangement of DG set with ETP to ensure regular and effective running of pollution control devices.
5. Unit will not discharge any untreated effluent inside and outside its premises.
6. Unit will not add any polluting process/ machinery and also not to add any process which increases the water pollution load.
7. Unit will comply with all the provisions of Hazardous Waste Rules.
8. CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
9. That the unit will install Electromagnetic flow meter on all the sources of Raw water and on the inlet & final outlet of the ETP and maintained the logbook of the same.
10. Unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of

8. Total Chromium	2 mg/l
9. Phenolic Compound	1 mg/l
10. SAR	16
11. TDS	2100 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to DG set	5.0 meters above roof level
Emission parameters	
1. NA	
Product Details	
1. Washing of clothes/garments	1000 Numbers/ day
Capacity of boiler	
1. Boiler Not in use at present	1.5 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel in DG set	0.05 Kl/day
Raw Material Details	
Softener	170 Kg/Day
Silicon	59.5 Kg/Day
Bio Polish	85 Kg/Day
Resign	255 Kg/Day
Enzymes	85 Metric Tonnes/Day



*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: DENIMO DESIGN WASHING PVT LTD
Project Address: PLOT NO 381, PHASE-I, HSIIDC BARHI, SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: -
Communication Address: PLOT NO 381, PHASE-I, HSIIDC BARHI, SONIPAT
Address Regional Office: Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula

1. NOC No.: HWRA/NOC/IND/R/2024/763
2. Application No.: HWRA/IND/R/2024/1623 3. Category: Industry
4. Project Status: Renew 5. NOC Type: Renew

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	25.00	7500.00	26/12/2023	26/12/2024
Total	25.00	7500.00	-	-

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:0

Abstraction Structure*	Existing				Proposed			
	DW	DCB	BW	TW	DW	DCB	BW	TW
	1	-	-	-	-	-	-	-

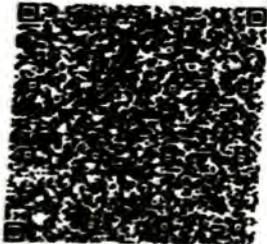
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) -

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.



**Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use**

Application No: HWRA/IND/R/2024/3062 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/R/2024/763 Download

valid upto : 26/12/2024

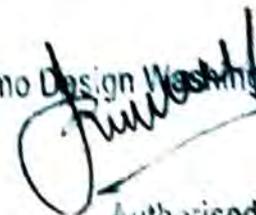
HWRA Previous Application No: HWRA/IND/R/2024/1623 Download

I. General Information:

Application Type Category/ Type of Application:

(i) Name of Applicant:	JOGINDER KUMAR
ID Proof Type	PAN
ID Proof no	AUIPK2243B
Id Proof Document	Download
(ii) Designation of Applicant:	DIRECTOR
Authorization Letter in the name of JOGINDER KUMAR (applicant)	Download
(iii) Name of Industry:	DENIMO DESIGN WASHING PVT LTD
(iv) Registration number of Industry:	UDYAM-HR-18-0013863
(v) Location Details of the Industrial Unit	
Industrial Unit Address	PLOT NO 381, PHASE-I, HSIIDC BARHI, SONIPAT
State:	Haryana
District:	SONIPAT
Tehsil:	Ganaur
Block:	GANAUR
Village/MC:	Bari
Region:	over-exploited over-exploited
(vi) Correspondence Address	
Complete Postal Address	PLOT NO 381, PHASE-I, HSIIDC BARHI, SONIPAT
Mobile Number:	9999106465
E-Mail of Industry:	info@denimodesign.com
(vii) Salient Features of the Industrial Activity:	
Type of Industry	Textile Dyeing
Industry fall under	Previous: Small New Small
Is Water Intensive	Yes
Purpose of Abstraction	Other Use - Washing
Groundwater utilization for	Existing Industry
Whether present industrial activity commenced after 23.12.2020	No
Whether there is expansion of this Industry Unit after 23.12.2020 involving increase in water requirement	No
Consent to Operate	Download
	CTO/CTE Number Issue Date
	313101723SONCTO77866 17/07/2023
	48

Denimo Design Washing Pvt. Ltd.



Authorised Signatory

Validity Period of Consent to Operate From : 1 Oct 2023 To : 30 Sep 2028

Large Industry/ MSME certificate/ proof Download

Description : Our unit is doing washing of Garments/Cloths

(viii) Land use details of the existing/proposed industrial unit premises

Ownership of the land(Enclose documents of ownership) Download

Latitude Longitude 29.098585 77.046349

Location Map Download

Total Land area(in sq m) 1012.50

Rooftop area of buildings/sheds(in sq m) 690.50

Road/paved area(in sq m) 90.00

Green belt area(in sq m) 102.00

Open Land (In sq m) 130.00

Source of availability of surface water for industrial use, if any No

Townships/villages within 2 km radius of the industrial unit No

2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)

Flow Chart of activities and requirement of water Download

Water Balance Chart with water requirement at each Stage. Download

Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)

NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency Download

Quality of groundwater Fresh Water

Name of NABL(Under Valid Certificate) Envirochem Testing Lab

Upload test report of groundwater quality from NABL accredited lab Pre-monsoon Post-monsoon

Download Download

Whether any change in Groundwater Requirement Yes

If yes, then reason & justification for change in ground water requirement along with supporting documents, if any. Download

HSIIDC supply water is higher now. so we reduce the ground water requirement.

	Existing	Revised
(i) Total water required(In m3/day)	32.62	32.50 Download
a. Ground Water required(in m3/day)	25.00	23.00
b. Recycled Water usage(In m3/day)	5.00	5.00
c. Proposed/existing water supply from any agency(In m3/day)	2.62	4.50

HSIIDC Pvt. Ltd.

 Authorised Signatory

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Revised Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
a. Industrial Activity	25.00	23.00	305	7015.00
b. Residential / Domestic	2.62	4.50	305	1372.50
c. Greenbelt Development / Environment Maintenance	1.00	1.00	305	305.00
d. Other Use	4.00	4.00	305	1220.00
e. Grand Total	32.62	32.50		9912.50

Source of recycled water

ETP

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
(a) Total Waste Water Generated:	12.00	305	3660.00
(b) Quantity of Treated Water Available	0.00	305	0.00
i). Reuse in Industrial Activity:	0.00	305	0.00
ii). Reuse in Green Belt Development:	0.00	305	0.00
iii). Any other use	0.00	0	0.00
(c) Total Treated Water Utilized:	0.00		0.00
(d) Quantity and mode of disposal of unutilised effluent:	12.00	Sewer	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m ³ per hour)	Operations 1 hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	dug well/ 2015	45.72/ 127.00	25.00	5.00	5.00/ 300	1	1	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell

5. Quantum of ground water recharge(m³/year)

6. Water Efficient Technology will be adopted

445.00

Download

Download

Download

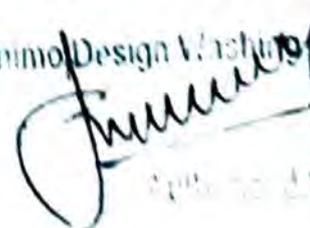
View Online

Compliance Report

8. Compliance Report as per format

(In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)

Denimo Design & Consulting Pvt. Ltd.



Application Laboratory

9. Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD. Download
10. Affidavit for compliance, as per format. Download
11. Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.
12. i. Any Other Document/Information Download
 ii. Any Other Document/Information Download
 iii. Any Other Document/Information Download
13. I shall comply with all the terms and conditions of the Permission for renewal. Yes

Self Declaration:-

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / Irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date: 1/10/2025 4:17:33 PM

Place: Barhi

Denimo Design Washing Pvt. Ltd.


 Authorised Signatory

Signature of Applicant with Office Seal

(JOGINDER KUMAR)

(DIRECTOR)

a) Information of payment for Application Fee

Total Amount

Mode of Payment

Online

Reference No.	Transaction No.	Date	Amount	Status
HRWA1004070716181565	ZBBCY3G07XURK5	09/12/2024	12500	success

b) Information of payment for Tarrif Fee

Total Amount

Mode of Payment

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

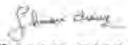
IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **10th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.

Danimo Design Washing Pvt. Ltd.


[SIDDHARTH BATRA] [ARCHNA YADAV]


Authentic Sign


[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates



DENIMO DESIGN WASHING PVT. LTD.

Plot No. 381, HSIIDC Phase-1, Barhi Industrial Area, Sonipat, Haryana-131001

0130-2474874 info@denimodesign.com www.denimodesign.com

RESOLVED THAT **Mr. Joginder Kumar**, be and is hereby authorized on behalf of **M/s Denimo Design Washing Pvt. Ltd.**, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the **M/s Denimo Design Washing Pvt. Ltd.**

RESOLVED FURTHER THAT **Mr. Joginder Kumar** is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by **Mr. Joginder Kumar** in connection with the above matters be and are hereby ratified and confirmed by the Denimo Design Washing Pvt. Ltd.

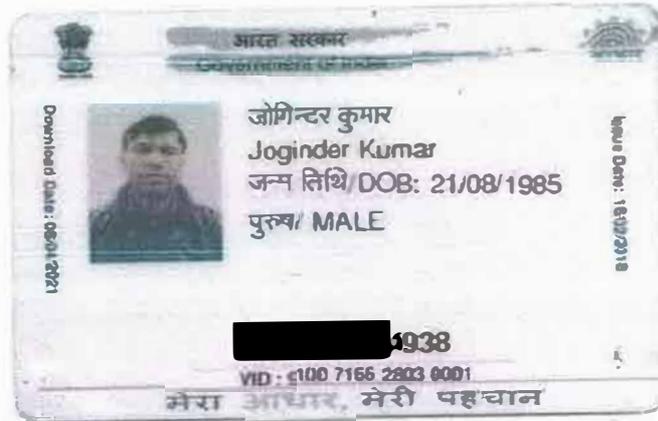
RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

For Denimo Design Washing Pvt. Ltd.
Denimo Design Washing Pvt. Ltd.


Vikash Solanki Director

Director

DIN: 06576495



Joginder



Archna Yadav <archna.yadav@satramdass.com>

Advance service copy of short reply on behalf of Respondent Nos. 64 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Archna Yadav <archna.yadav@satramdass.com> Thu, May 15, 2025 at 1:42 PM
To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>
Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Vijay Kumar <vijay.kumar@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent No. 64 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Kind Regards

Archna Yadav
Senior Associate

Satram Dass B & Co.
8A Sagar Apartment, 6 Tilak Marg, New Delhi 110001, India
E-mail: archna.yadav@satramdass.com
Phone (o): +91 (0)11 47046111, 4746144
Webex : <https://meet155.webex.com/meet/archnayadav>

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